

(d) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) The Ministry of Shipping is entrusted with the responsibility of formulating and implementing policies and programmes relating to port and shipping sectors. No separate provision has been made nor a separate Budget Head opened for Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) in the Ministry of Shipping.

New guidelines for fixing port tariff

619. SHRI A. ELAVARASAN: Will the Minister of SHIPPING be pleased to state:

(a) whether the Ministry had drafted set of new guidelines to fix tariffs at ports it controls to clean up the regulatory mess marked by different regimes that has roiled a key infrastructure sector;

(b) if so, the details thereof;

(c) whether the new guidelines will be applied by Tariff Authority for major ports to set a maximum tariff for a cargo terminal; and

(d) if so, the details thereof?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) Guidelines for Tariff setting at Major Ports have evolved over the years. Guidelines were first issued to Tariff Authority for Major Ports (TAMP) in 2005 for tariff determination at Major Ports and subsequently new guidelines were issued in 2008. Thereafter, no further guidelines have been issued so far, though a decision has been taken, in principle, to gradually move towards a market oriented mechanism.

Capacity enhancement of Visakhapatnam port

620. SHRI C.M. RAMESH: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has taken any steps to increase the capacity of Visakhapatnam port in Andhra Pradesh; and

(b) if so, the details of the steps taken for capacity building in the port of Visakhapatnam?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Yes, Sir.